

Study of Suo-Moto Disclosure
Under the Right to Information Act, 2005

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INTRODUCTION

Suo Moto, meaning "on its own motion" is an Indian legal term, approximately equivalent to the English term SuaSponte.

The basic principle of the RTI Act is the idea that the individual national is a sovereign in her own particular right, and is the proprietor of the Government. The textbook definition of democracy is exemplified by the, “for the people, of the people and by the people”. In reality the information provided to the public is power given in the hands of the citizens. The most important thing that will be looked after by this is transparency, corruption and arbitrariness in the governance within an institution.

Certain instructions have been drawn up by the Government to make sure that the public departments/ministries make Suo Motu disclosure of information. These instructions are based on the suggestions of the Task Force set up by the Government for strengthening compliance with provisions for Suo Motu disclosure as under Section 4 of the RTI Act, 2005. The members of Civil Society, Central Government Ministries/Departments, and the State Governments are prominent members of this force.

The guidelines have been based on the following points:-

a) Suo-moto disclosure of more details under Section 4 – This includes detailed instructions on proactive disclosure of information related to public private partnerships, transfer policy and transfer orders, procurement, RTI applications received and their responses, CAG and PAC paras, citizens’ charter and Discretionary and Non – discretionary grants.

b) Instructions for digital publication of active disclosure of details to ensure that the Government websites’ disclose the details completely so as to be easily available to the citizens without any discrepancies

c) Detailing of few sub-clauses of Section 4 (1)(b) of the RTI Act regarding publishing of information by the public authority viz “the procedure followed in the decision making process”, “norms set by the public authority for the discharge of its functions”, “the budget allocated to each of its agency” and “ details in respect of information, available to or held by it, reduced in an electronic form”.

Compliance mechanism for suo-motu disclosure under the RTI Act, 2005 includes yearly audit of proactive disclosure made by the Ministry/Department by a third party, examination of such audit report and offering advice/recommendation by the Central Information Commission and inclusion of compliance details in the annual report of the Ministry/Department.

Section 4 of the Right to Information Act, 2005 lays down the information which should be disclosed by Public Authorities on a Suo Motu or proactive basis. The main aim of suomotu disclosure is to retract all the necessary details in public domain on a proactive basis so that the functioning of the public authorities becomes more transparent and the need of filing individual RTI's gets decreased.

Since the promulgation of the Act in 2005, large amount of information relating to functioning of the government is being put in public domain. However, the quality and quantity of proactive disclosures are being raised to the desired level. There have been complaints regarding the backlog of cases in the commissions but it is rarely taken on hand that the mere compliance by the authorities by providing the necessary information as mandated by the Act would bring a steep decrease in the number of appeals filed.

It has been observed that information seekers face problems in making use of the act and the officers of the public authorities face problems in implementing the provisions of the act. Therefore, this study has been undertaken to identify the problems plaguing the system and suggest remedial measures so as to enable better access of information and uphold the spirit of the act.

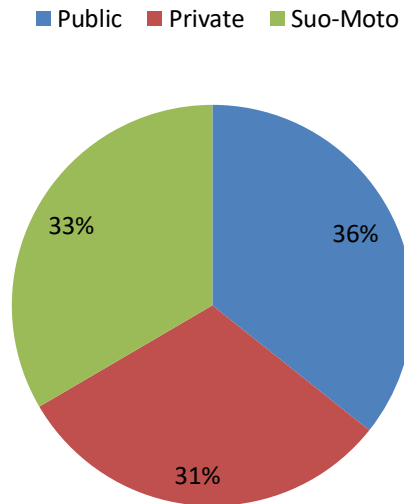
METHODOLOGY

The methodology followed in conducting this research is an empirical methodology. A total of 4119 decisions passed by Hon'ble Information Commissioner, Prof. M. Sridhar Acharyulu during the year 2015 were studied and segregated by the different departments under which the information requested came. The details requested were further separated by whether they fell under the ambit of personal information or public information and if the information sought fell under Section 4 of the RTI Act and should have been proactively disclosed, if yes the sub-section under which the information should have been disclosed was mentioned.

Details like minutes of the meeting, details of organization, employee detail and few other details as mentioned in the Act which the public has every right to know come under Public information. Certain details which do not have the credentials to be brought before the public are classified as private information and their disclosure may not be permitted rightly such as inspection details of a particular firm or file noting of a case.

RESEARCH ANALYSIS

1. Ministry of Human Resource Development

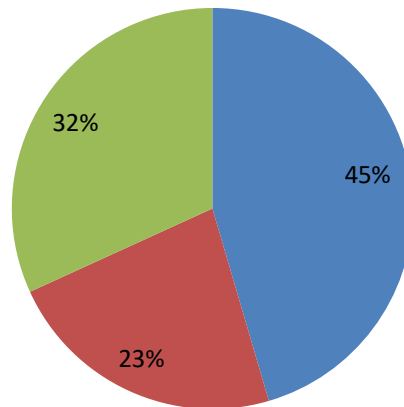


1.1 In the year 2015, 527 appeals were filed before the CIC against Ministry of Human Resource Development. Out of 527 appeals, 326 RTI applications were filed seeking personal information and 377 were with regard to public information.

1.2 Also, on application of Section 4 of RTI Act, it was observed that out of 527 applications, 353 applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

2. Department of Higher Education

■ Public ■ Personal ■ Suo-moto

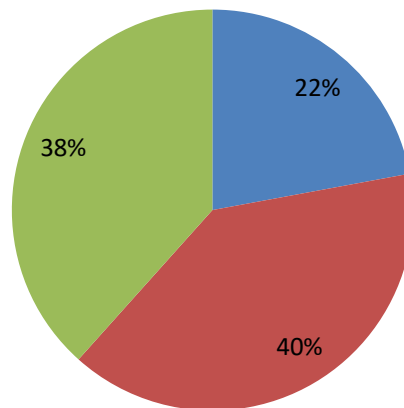


2.1 In the year 2015, 2 appeals were filed before the CIC against Department of Higher Education. Out of 2 appeals, 1 RTI application was filed seeking personal information and 2 were with regard to public information.

2.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, 2 applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

3. University Grants Commission

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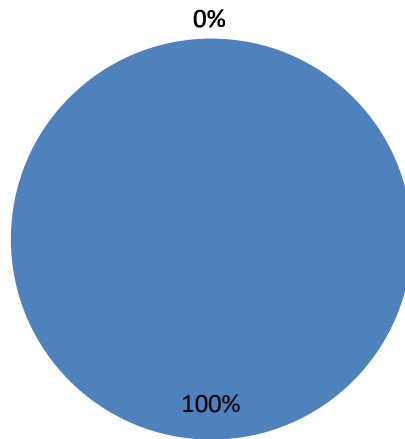


3.1 In the year 2015, 48 appeals were filed before the CIC against Department of Higher Education. Out of 48 appeals, 19 RTI applications were filed seeking personal information and 34 were with regard to public information.

3.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, 33 applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

4. Vice-President Secretariat

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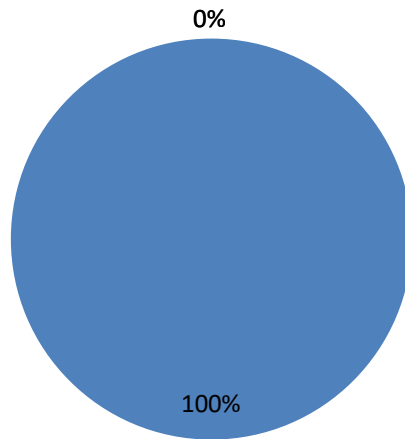


4.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. The RTI application was filed seeking personal information and none was with regard to public information.

4.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

5. Ministry of Parliamentary Affairs

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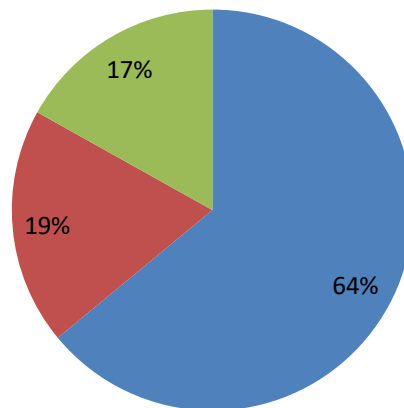


5.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. 1 RTI application was filed seeking personal information and none were with regard to public information.

5.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

6. GNCTD

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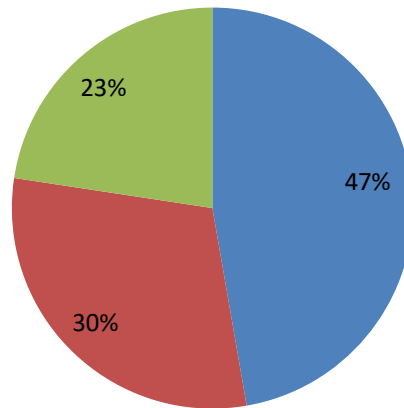


6.1 In the year 2015, 2618 appeals were filed before the CIC against Department of Higher Education. Out of 2618 appeals, 1709 RTI application was filed seeking personal information and 510 were with regard to public information.

6.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2618 applications, 451 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

7. Department of Education, GNCTD

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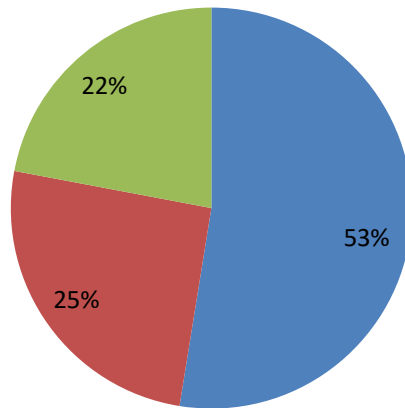


7.1 In the year 2015, 101 appeals were filed before the CIC against Department of Higher Education. Out of 101 appeals, 69 RTI application was filed seeking personal information and 44 were with regard to public information.

7.2 Also, on application of Section 4 of RTI Act, it was observed that out of 101 applications, 33 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

8. DTC

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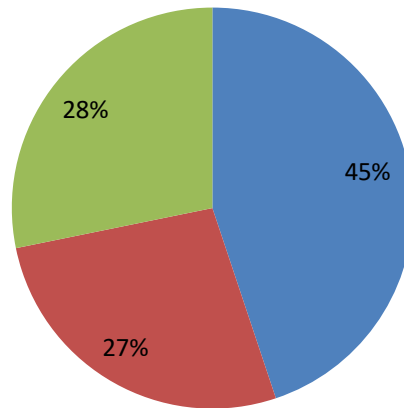


8.1 In the year 2015, 45 appeals were filed before the CIC against Department of Higher Education. Out of 45 appeals, 31 RTI application was filed seeking personal information and 15 were with regard to public information.

8.2 Also, on application of Section 4 of RTI Act, it was observed that out of 45 applications, 13 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

9. University of Delhi

■ Public ■ Private ■ Suo-Moto

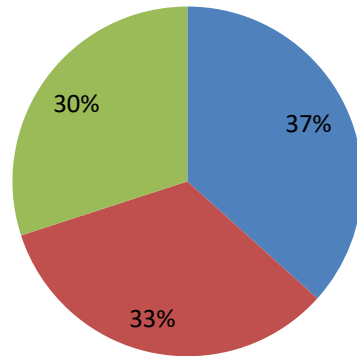


9.1 In the year 2015, 48 appeals were filed before the CIC against Department of Higher Education. Out of 48 appeals, 35 RTI application was filed seeking personal information and 21 were with regard to public information.

9.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2618 applications, 22 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

10. National commission for minority Educational Institutions

■ Private ■ Public ■ Suo-Moto

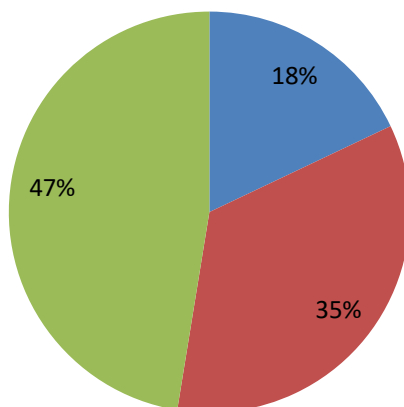


10.1 In the year 2015, 20 appeals were filed before the CIC against Department of Higher Education. Out of 20 appeals, 11 RTI application was filed seeking personal information and 10 were with regard to public information.

10.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2618 applications, 9 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

11. CBSE

■ Personal ■ Public ■ Suo-moto

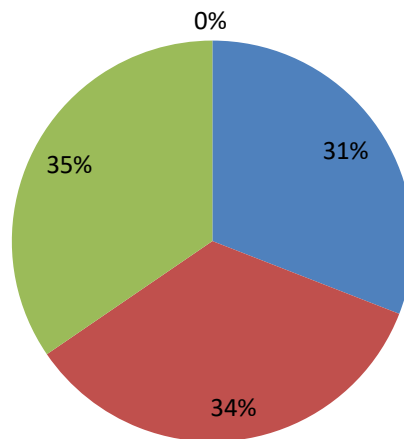


11.1 In the year 2015, 40 appeals were filed before the CIC against Department of Higher Education. Out of 40 appeals, 14 RTI application was filed seeking personal information and 27 were with regard to public information.

11.2 Also, on application of Section 4 of RTI Act, it was observed that out of 40 applications, 37 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

12.Kendriya Vidyalaya Sangathan

■ Personal ■ Public ■ Suo-Moto ■

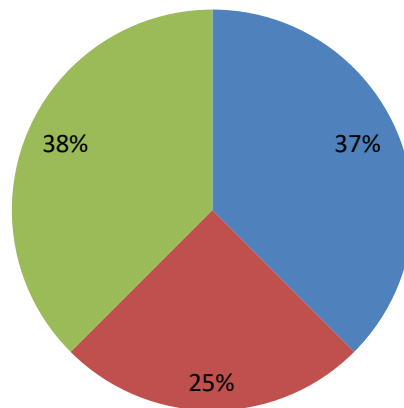


12.1 In the year 2015, 32 appeals were filed before the CIC against Department of Higher Education. Out of 32 appeals, 17 RTI application was filed seeking personal information and 19 were with regard to public information.

12.2 Also, on application of Section 4 of RTI Act, it was observed that out of 32 applications, 19 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

13.National Institute of Open Schooling

■ Personal ■ Public ■ suo-Moto

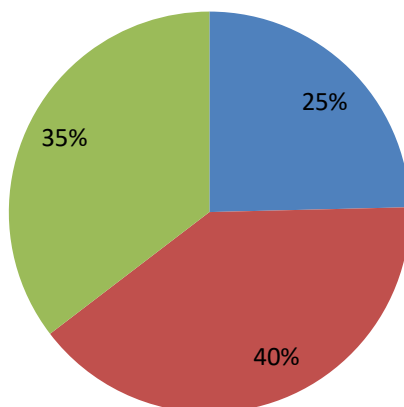


13.1 In the year 2015, 5 appeals were filed before the CIC against Department of Higher Education. Out of 5 appeals, 3 RTI application was filed seeking personal information and 2 were with regard to public information.

13.2 Also, on application of Section 4 of RTI Act, it was observed that out of 5 applications, 3 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

14. AICTE

■ Personal ■ Public ■ Suo-Moto

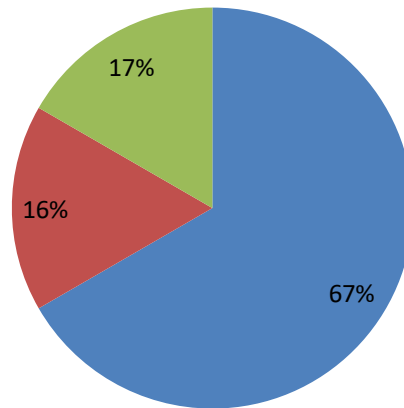


14.1 In the year 2015, 41 appeals were filed before the CIC against Department of Higher Education. Out of 41 appeals, 16 RTI application was filed seeking personal information and 26 were with regard to public information.

14.2 Also, on application of Section 4 of RTI Act, it was observed that out of 41 applications, 23 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

15. Land and Building department

■ Personal ■ Public ■ Suo-Moto

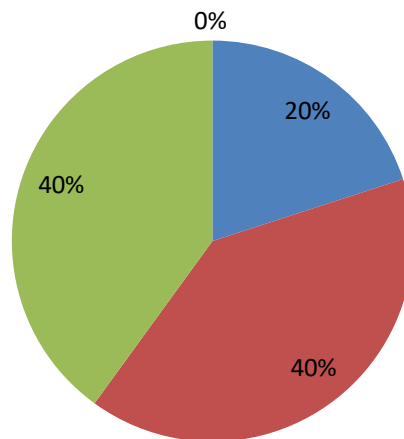


15.1 In the year 2015, 16 appeals were filed before the CIC against Department of Higher Education. Out of 16 appeals, 8 RTI application was filed seeking personal information and 2 were with regard to public information.

15.2 Also, on application of Section 4 of RTI Act, it was observed that out of 16 applications, 2 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

16. Environment and Forest Department

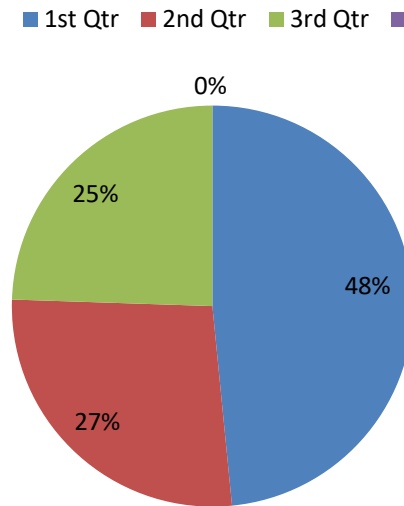
■ Personal ■ Public ■ Suo-Moto ■



16.1 In the year 2015, 10 appeals were filed before the CIC against Department of Higher Education. Out of 10 appeals, 3 RTI application was filed seeking personal information and 6 were with regard to public information.

16.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2618 applications, 6 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

17. Ministry of Law and Justice

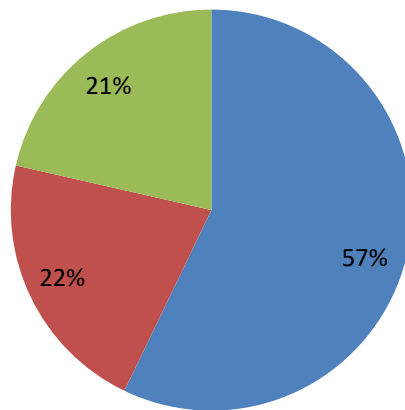


17.1 In the year 2015, 132 appeals were filed before the CIC against Department of Higher Education. Out of 132 appeals, 93 RTI application was filed seeking personal information and 52 were with regard to public information.

17.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2618 applications, 47 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

18. Benaras Hindu University

■ Personal ■ Public ■ Suo-Moto

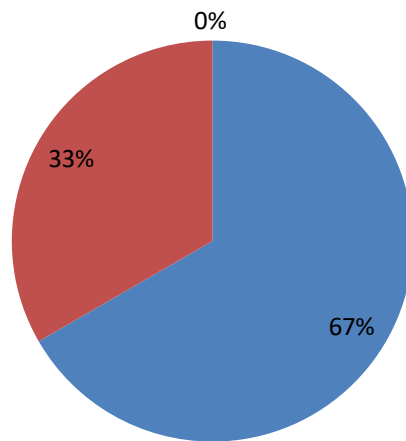


18.1 In the year 2015, 11 appeals were filed before the CIC against Department of Higher Education. Out of 11 appeals, 8 RTI application was filed seeking personal information and 3 were with regard to public information.

18.2 Also, on application of Section 4 of RTI Act, it was observed that out of 11 applications, 3 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

19. Rajiv Gandhi University

■ Personal ■ Public ■ Suo-Moto

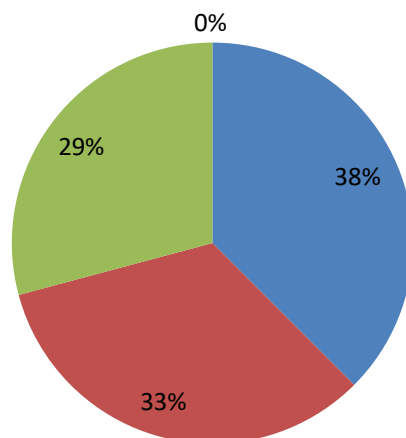


19.1 In the year 2015, 3 appeals were filed before the CIC against Department of Higher Education. Out of 3 appeals, 2 RTI application was filed seeking personal information and 2 were with regard to public information.

19.2 Also, on application of Section 4 of RTI Act, it was observed that out of 3 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

20. Jawahar Lal Nehru University, Delhi

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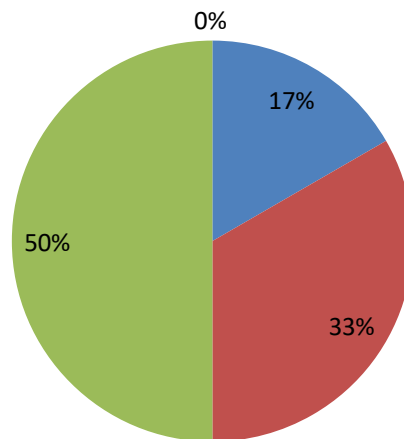


20.1 In the year 2015, 43 appeals were filed before the CIC against Department of Higher Education. Out of 43 appeals, 9 RTI application was filed seeking personal information and 8 were with regard to public information.

20.2 Also, on application of Section 4 of RTI Act, it was observed that out of 43 applications, 7 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

21. Kendriya Hindi Sansthan, Agra

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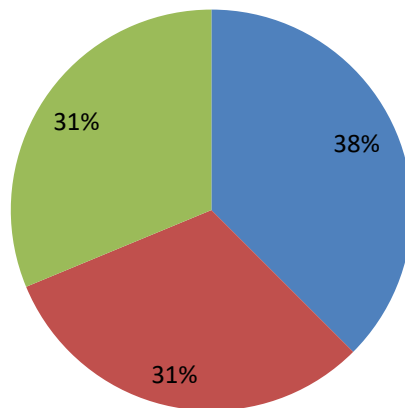


21.1 In the year 2015, 3 appeals were filed before the CIC against Department of Higher Education. Out of 3 appeals, 1 RTI application was filed seeking personal information and 2 were with regard to public information.

21.2 Also, on application of Section 4 of RTI Act, it was observed that out of 3 applications, 3 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

22. IGNOU

■ 1st Qtr ■ 2nd Qtr ■ 3rd Qtr

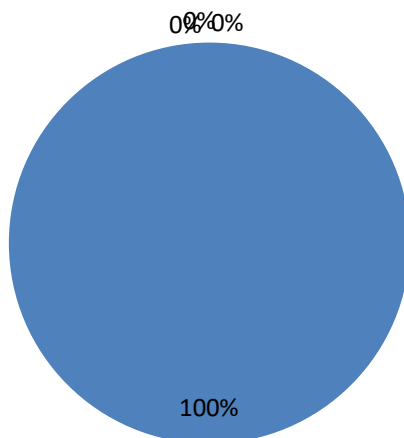


22.1 In the year 2015, 11 appeals were filed before the CIC against Department of Higher Education. Out of 11 appeals, 6 RTI application was filed seeking personal information and 5 were with regard to public information.

22.2 Also, on application of Section 4 of RTI Act, it was observed that out of 11 applications, 5 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

23. Rashtriya Sanskrit Sansthan

■ Personal ■ Public ■ Suo-Moto ■

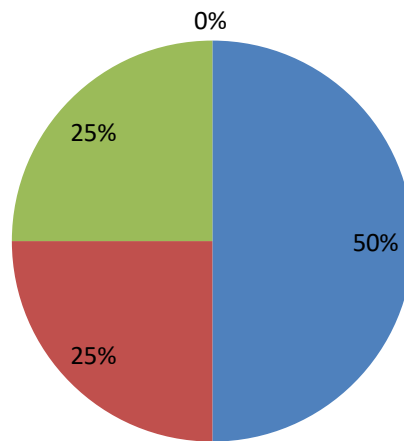


23.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

23.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

24. Navodaya Vidyalaya Samiti

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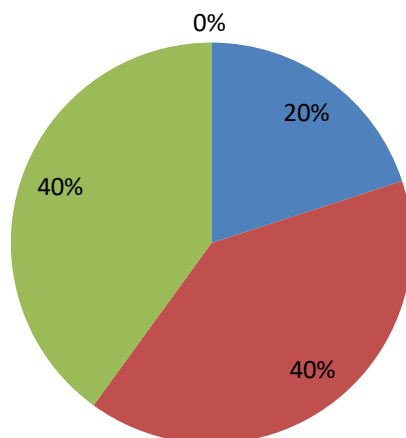


24.1 In the year 2015, 5 appeals were filed before the CIC against Department of Higher Education. Out of 5 appeals, 2 RTI application was filed seeking personal information and 1 were with regard to public information.

24.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, 1 the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

25. University of Allahabad

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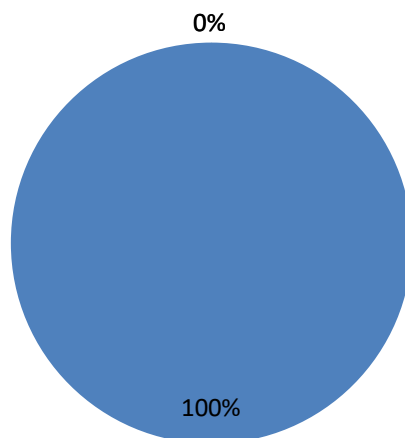


25.1 In the year 2015, 4 appeals were filed before the CIC against Department of Higher Education. Out of 4 appeals, 1 RTI application was filed seeking personal information and 2 were with regard to public information.

25.2 Also, on application of Section 4 of RTI Act, it was observed that out of 4 applications, 2 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

26. University of Hyderabad

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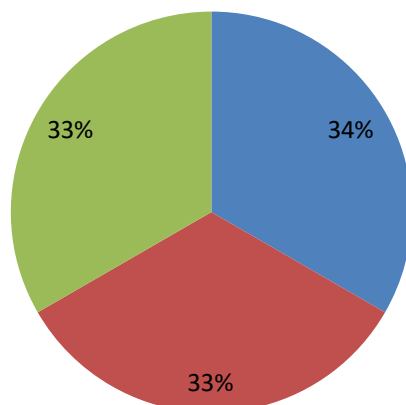


26.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

26.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

27. IIT, Mumbai

■ Personal ■ Public ■ Suo-Moto

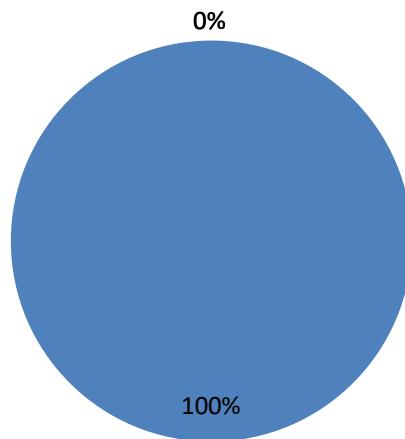


27.1 In the year 2015, 4 appeals were filed before the CIC against Department of Higher Education. Out of 4 appeals, 1 RTI application was filed seeking personal information and 1 were with regard to public information.

27.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, 1 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

28. Navodaya Vidyalaya

■ Personal ■ Public ■ Suo-Moto

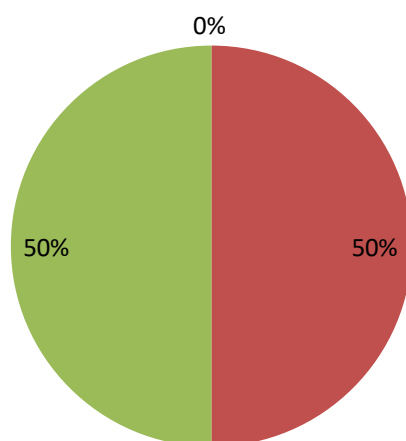


28.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

28.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

29. ICSSR

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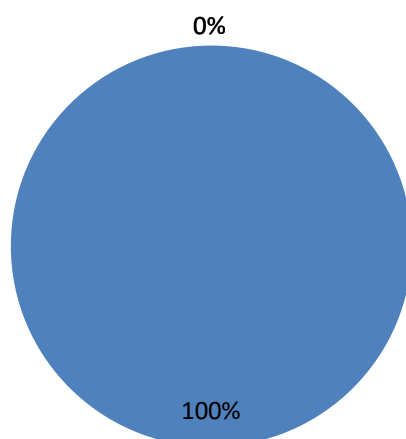


29.1 In the year 2015, 2 appeals were filed before the CIC against Department of Higher Education. Out of 2 appeals, 0 RTI application was filed seeking personal information and 2 were with regard to public information.

29.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, 2 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

30. Visva Bharati

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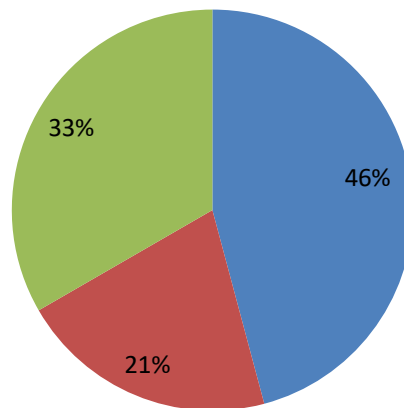


30.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

30.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

31. Aligarh Muslim University

■ Personal ■ Public ■ Suo-Moto

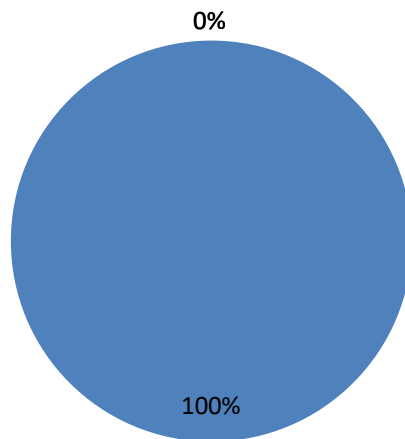


31.1 In the year 2015, 19 appeals were filed before the CIC against Department of Higher Education. Out of 19 appeals, 11 RTI application was filed seeking personal information and 5 were with regard to public information.

31.2 Also, on application of Section 4 of RTI Act, it was observed that out of 19 applications, 8 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

32. NIT, Surthkal

■ Personal ■ Public ■ Suo-Moto

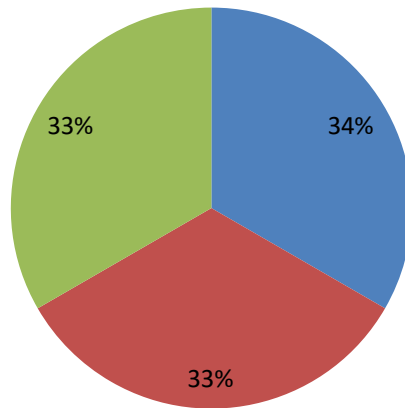


32.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

32.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

33. Jamia Millia Islamia University

■ Personal ■ Public ■ Suo-Moto

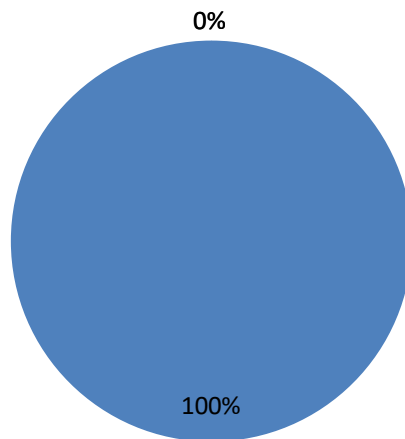


33.1 In the year 2015, 4 appeals were filed before the CIC against Department of Higher Education. Out of 4 appeals, 2 RTI application was filed seeking personal information and 2 were with regard to public information.

33.2 Also, on application of Section 4 of RTI Act, it was observed that out of 4 applications, 2 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

34. Department of Higher Education

■ Personal ■ Public ■ Suo-Moto

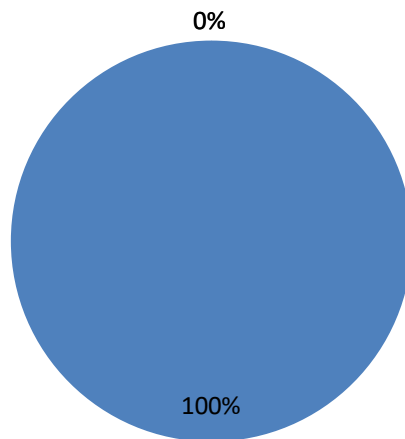


34.1 In the year 2015, 3 appeals were filed before the CIC against Department of Higher Education. Out of 3 appeals, 3 RTI application was filed seeking personal information and none were with regard to public information.

34.2 Also, on application of Section 4 of RTI Act, it was observed that out of 3 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

35. NIT, Rourkela

■ Personal ■ Public ■ Suo-Moto

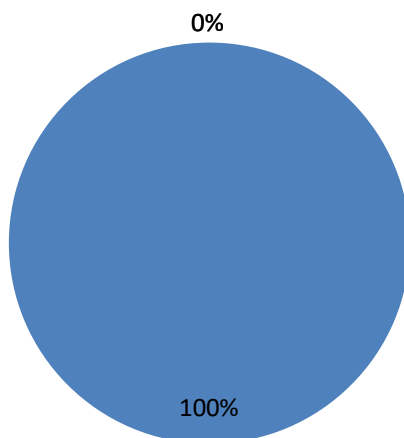


35.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

35.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

36. Maulana Azad National Urdu University

■ Personal ■ Public ■ Suo-Moto

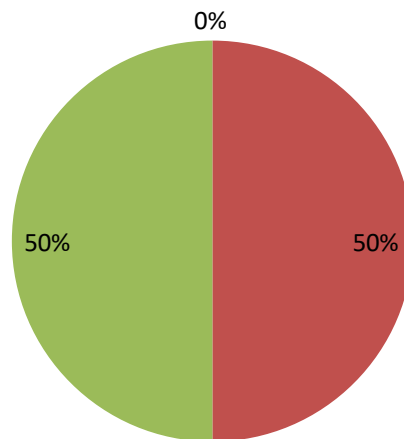


36.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

36.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

37. NIT, Srinagar

■ Personal ■ Public ■ Suo-Moto

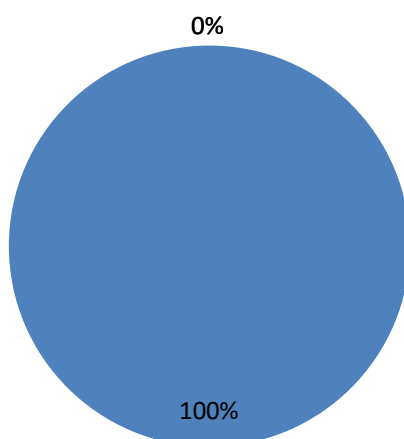


37.1 In the year 2015, 2 appeals were filed before the CIC against Department of Higher Education. Out of 2 appeals, no RTI application was filed seeking personal information and 1 was with regard to public information.

37.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, 1 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

38. IIT, Kharagpur

■ Personal ■ Public ■ Suo-Moto

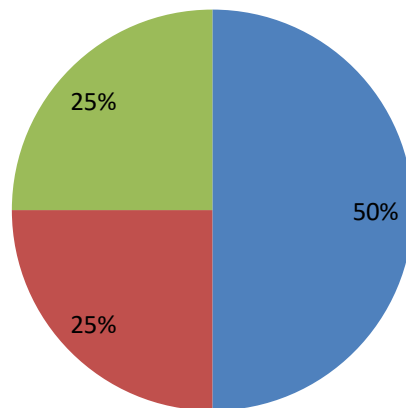


38.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

38.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

39. IIT, Madras

■ Personal ■ Public ■ Suo-Moto

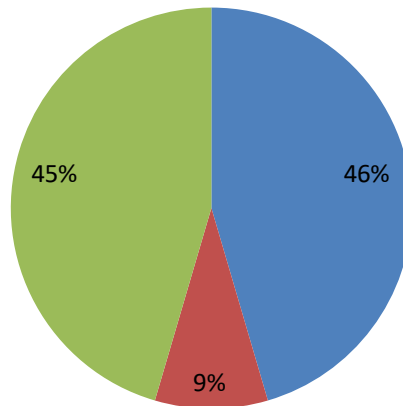


39.1 In the year 2015, 3 appeals were filed before the CIC against Department of Higher Education. Out of 3 appeals, 2 RTI application was filed seeking personal information and 1 was with regard to public information.

39.2 Also, on application of Section 4 of RTI Act, it was observed that out of 3 applications, 1 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

40. Legislative Department

■ Personal ■ Public ■ Suo-Moto

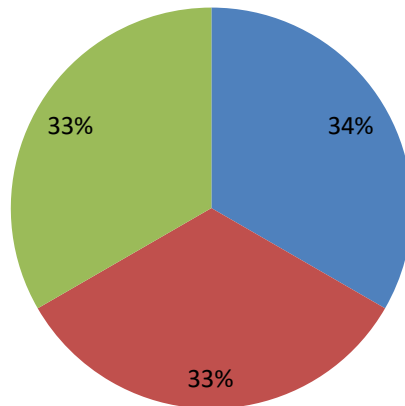


40.1 In the year 2015, 7 appeals were filed before the CIC against Department of Higher Education. Out of 7 appeals, 1 RTI application was filed seeking personal information and 5 were with regard to public information.

40.2 Also, on application of Section 4 of RTI Act, it was observed that out of 7 applications, 5 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

41. IIT, Delhi

■ Personal ■ Public ■ Suo-Moto

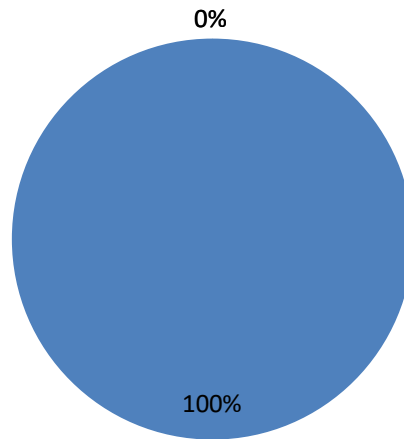


41.1 In the year 2015, 2 appeals were filed before the CIC against Department of Higher Education. Out of 2 appeals, 1 RTI application was filed seeking personal information and 1 were with regard to public information.

41.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, 1 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

42. NIT, Jamshedpur

■ Personal ■ Public ■ Suo-Moto

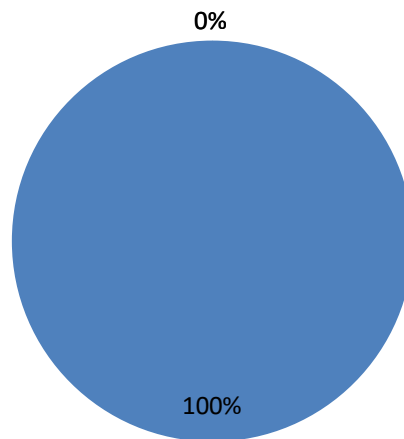


42.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

42.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

43. NIT, Kurukshetra

■ Personal ■ Public ■ Suo-Moto

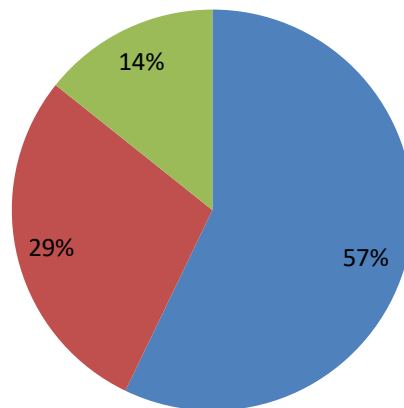


43.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

43.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

44. Department of Justice

■ Personal ■ Public ■ Suo-Moto

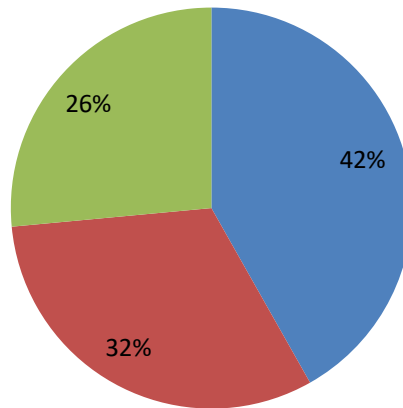


44.1 In the year 2015, 18 appeals were filed before the CIC against Department of Higher Education. Out of 18 appeals, 12 RTI application was filed seeking personal information and 6 were with regard to public information.

44.2 Also, on application of Section 4 of RTI Act, it was observed that out of 18 applications, 3 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

45. Ministry of Environment and Forests

■ Personal ■ Public ■ Suo-Moto

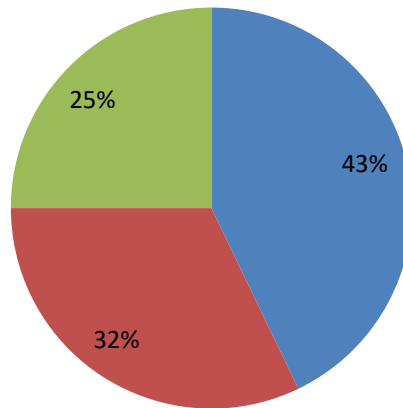


45.1 In the year 2015, 166 appeals were filed before the CIC against Department of Higher Education. Out of 166 appeals, 120 RTI application was filed seeking personal information and 91 were with regard to public information.

45.2 Also, on application of Section 4 of RTI Act, it was observed that out of 166 applications, 76 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

46. Department of Legal Affairs

■ Personal ■ Public ■ Suo-Moto

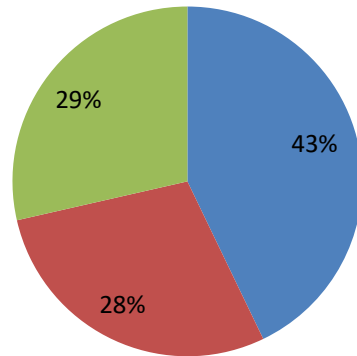


46.1 In the year 2015, 20 appeals were filed before the CIC against Department of Higher Education. Out of 20 appeals, 12 RTI application was filed seeking personal information and nine were with regard to public information.

46.2 Also, on application of Section 4 of RTI Act, it was observed that out of 20 applications, 7 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

47. Department of school education and literacy

■ Personal ■ Public ■ Suo-Moto

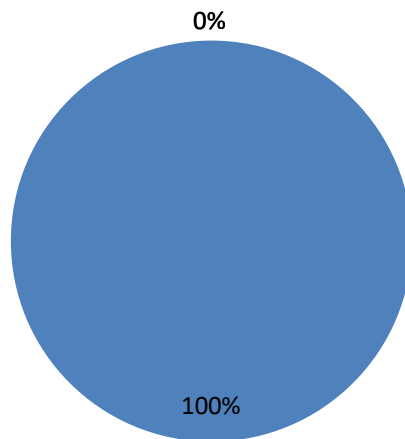


47.1 In the year 2015, 5 appeals were filed before the CIC against Department of Higher Education. Out of 5 appeals, 3 RTI application was filed seeking personal information and 2 were with regard to public information.

47.2 Also, on application of Section 4 of RTI Act, it was observed that out of 5 applications, 2 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

48. IIT, Kanpur

■ Personal ■ Public ■ Suo-Moto

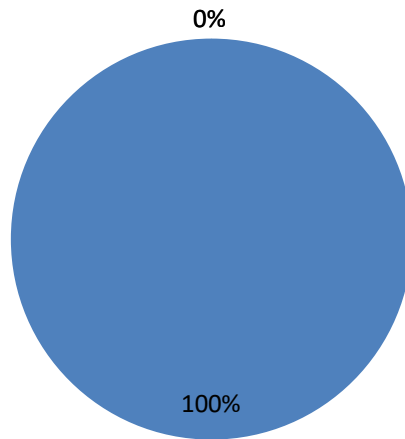


48.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

48.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

49. Medical council of India

■ Personal ■ Public ■ Suo-Moto

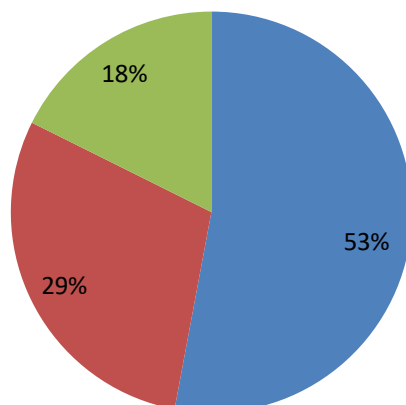


49.1 In the year 2015, 2 appeals were filed before the CIC against Department of Higher Education. Out of 2 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

49.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

50. District Sessions Judge, Delhi

■ Personal ■ Public ■ Suo-Moto

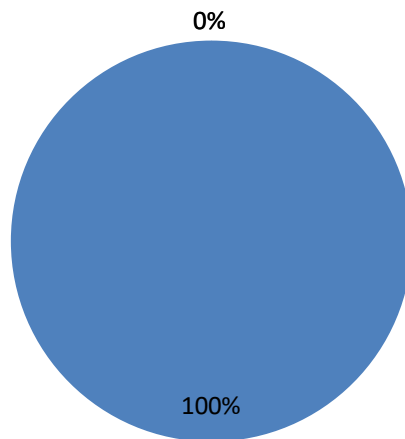


50.1 In the year 2015, 12 appeals were filed before the CIC against Department of Higher Education. Out of 12 appeals, 9 RTI application was filed seeking personal information and 5 were with regard to public information.

50.2 Also, on application of Section 4 of RTI Act, it was observed that out of 12 applications, 3 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

51. NIT, Tirchy

■ Personal ■ Public ■ Suo-Moto

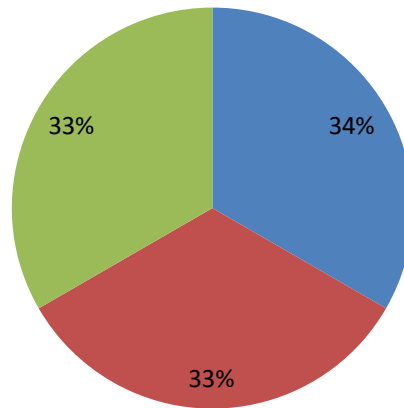


51.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

51.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

52. Central Pollution Control Board, Delhi

■ Personal ■ Public ■ Suo-Moto

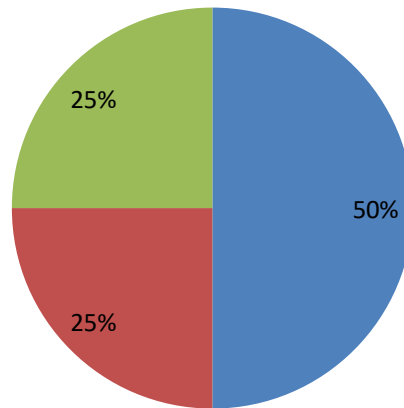


52.1 In the year 2015, 6 appeals were filed before the CIC against Department of Higher Education. Out of 6 appeals, 3 RTI application was filed seeking personal information and 3 were with regard to public information.

52.2 Also, on application of Section 4 of RTI Act, it was observed that out of 6 applications, 3 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

53. BSES, Yamuna power Ltd.

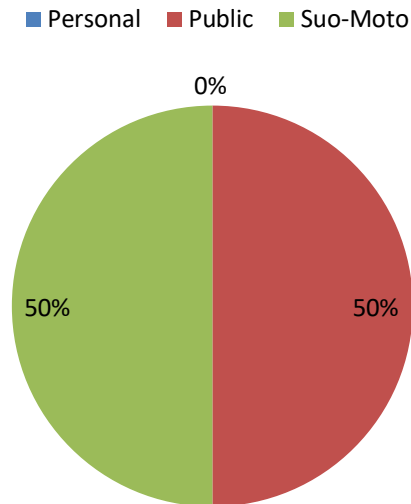
■ Personal ■ Public ■ Suo-Moto



53.1 In the year 2015, 6 appeals were filed before the CIC against Department of Higher Education. Out of 6 appeals, 4 RTI application was filed seeking personal information and 2 were with regard to public information.

53.2 Also, on application of Section 4 of RTI Act, it was observed that out of 6 applications, 2 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

54. Ministry of health and family welfare

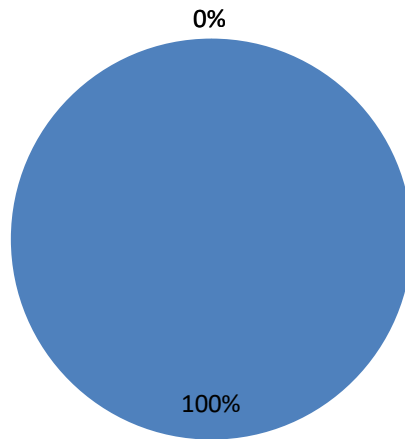


54.1 In the year 2015, 2 appeals were filed before the CIC against Department of Higher Education. Out of 2 appeals, 0 RTI application was filed seeking personal information and 2 were with regard to public information.

54.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, 2 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

55. Delhi Development Authority

■ Personal ■ Public ■ Suo-Moto

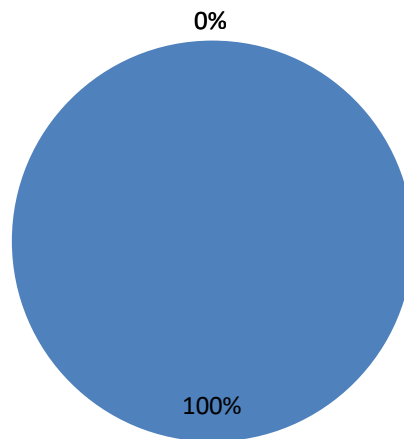


55.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

55.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

56. Central Pollution Control Board

■ Personal ■ Public ■ Suo-Moto

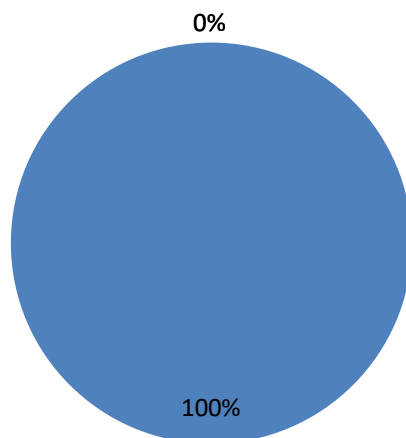


56.1 In the year 2015, 1 appeals were filed before the CIC against Department of Higher Education. Out of 1 appeals, 1 RTI application was filed seeking personal information and none were with regard to public information.

56.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

57. Forest Survey of India, Dehradun

■ Personal ■ Public ■ Suo-Moto

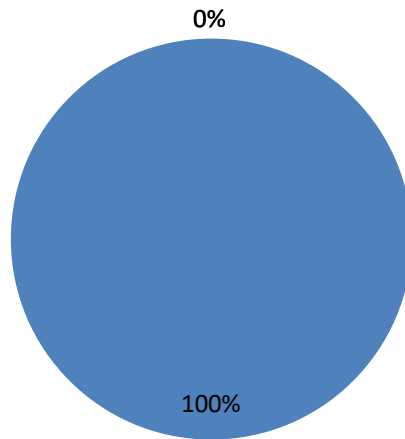


57.1 In the year 2015, 2 appeals were filed before the CIC against Department of Higher Education. Out of 2 appeals, 2 RTI application was filed seeking personal information and none were with regard to public information.

57.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, none of the applications pertained to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

58. Botanical Survey of India

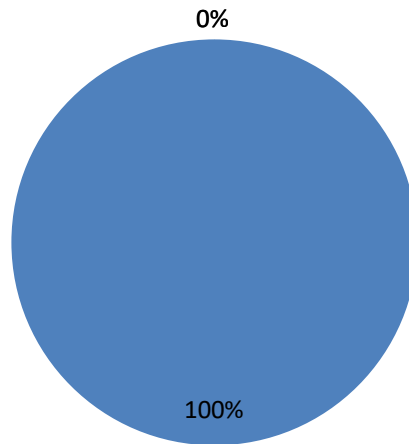
■ Personal ■ Public ■ Suo-Moto



58.1 In the year 2015, 2 appeals were filed before the CIC against Department of Higher Education. Out of 2 appeals, 0 RTI application was filed seeking personal information and 2 were with regard to public information.

58.2 Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, 2 of the applications were relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority.

59. National Institute of Technical Teachers' Training and Research, Chandigarh



59.1 In the year 2015, 1 appeal was filed before the CIC against Department of National Institute of Technical Teachers Training and Research, Chandigarh. The RTI application was filed seeking copies of certain documents.

59.2 Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, none of the application was relating to the information which should come under Section 4 of RTI Act as suo-moto disclosure from the public authority

Sl. No.	Public Authority	Cases	Personal Information	Public Information	Suo-Moto disclosure u/s 4 of RTI	Others
1.	Ministry of Human Resource Development	527	326	377	353	11
2.	Department of Higher Education	2	1	2	2	0
3.	University Grants Commission	48	19	34	33	2
4.	Vice-President Secretariat	1	1	0	0	0
5.	Ministry of Parliamentary Affairs	1	1	0	0	0
6.	GNCTD	2618	1709	510	451	387
7.	Department of Education, GNCT Delhi	101	69	44	33	13
8.	Delhi Transport Corporation	45	31	15	13	2
9.	University of Delhi	48	35	21	22	9
10.	National Commission for Minority Educational Institutions	20	11	10	9	0
11.	CBSE	40	14	27	37	2

12.	Kendriya Vidyalaya Sangathan	32	17	19	19	4
13.	National Institute of Open Schooling	5	3	2	3	0
14.	AICTE	41	16	26	23	0
15.	Land and building department	16	8	2	2	6
16.	Environment and Forest Department	10	3	6	6	0
17.	Ministry of Law and Justice	132	93	52	47	14
18.	Benaras Hindu University	11	8	3	3	0
19.	Rajiv Gandhi University	3	2	2	0	0
20.	JawaharLal Nehru University, Delhi	43	9	8	7	35
21.	Kendriya Hindi Sansthan, Agra	3	1	2	3	0
22.	Indira Gandhi National Open University(IGNOU)	11	6	5	5	0
23.	Rashtriya Sanskrit Sansthan	1	1	0	0	0
24.	Navodaya Vidyalaya Samiti	5	2	1	1	2
25.	University of Allahabad	4	1	2	2	1

26.	University of Hyderabad	1	1	0	0	0
27.	Indian Institute of Technology, Mumbai	4	1	1	1	1
28.	Navodaya Vidyalaya	1	1	0	0	0
29.	Indian Council of Social Science Research (ICSSR)	2	0	2	2	0
30.	Visva-Bharati	1	1	0	0	0
31.	Aligarh Muslim University	19	11	5	8	
32.	National Institute of technology, Surthkal	1	1	0	0	0
33.	JamiaMilliaIslamia	4	2	2	2	0
34.	Department of Higher Education	3	3	0	0	0
35.	National Institute of Technology, Rourkela	1	1	0	0	0
36.	Maulana Azad National Urdu University	1	1	0	0	0
37.	National Institute of Technology, Srinagar	2	0	1	1	1
38.	Indian Institute of Technology Kharagpur	1	1	0	0	0
39.	Indian Institute of Technology, Madras	3	2	1	1	0

40.	Legislative Department	7	1	5	5	1
41.	Indian Institute of Technology, Delhi	2	1	1	1	0
42.	National Institute of Technology, Jamshedpur	1	1	0	0	0
43.	National Institute of Technology, Kurukshetra	1	1	0	0	0
44.	Department of Justice	18	12	6	3	0
45.	Ministry of Environment and forest	166	120	91	76	44
46.	Department of Legal Affairs	20	12	9	7	1
47.	Department of School Education and Literacy	5	3	2	2	0
48.	Indian Institute of Technology, Kanpur	1	1	0	0	0
49.	Medical Council of India	1	1	0	0	1
50.	District Sessions Judge, Delhi	12	9	5	3	2
51.	National Institute of Technology Trichy	1	1	0	0	0
52.	Central Pollution Control Board, Delhi	6	3	3	3	0
53.	BSES Yamuna Power Ltd,under D.ER.C	6	4	2	2	0

54.	Ministry of Health & Family Welfare	2	0	2	2	0
55.	Delhi Development Authority	1	1	0	0	0
56.	Central Pollution Control Board, Delhi	1	1	0	0	0
57.	Forest Survey of India, Dehradun	2	2	0	0	0
58.	Botanical Survey of India, Kotkatta	2	0	2	2	0
59.	National Institute of Technical Teachers Training and Research, Chandigarh.	1	0	0	0	1
	Total	4119	2883	1308	1179	540

CONCLUSION

During this period I went through a total of 4119 decisions passed by Hon'ble Information Commissioner Prof. M. Sridhar Acharyulu during the year 2015. My tenure at the Central Information Commission included the study of application Suo-Moto disclosures of information under Section 4 of the Right to Information Act, 2005 by different public authorities and a detailed analysis of the same. It has been almost a decade since the inception of the RTI Act in 2005 but even to this date there has been notable discrepancies spotted with various important public authorities. It remains a tough job before the commission to look into the lacunae of such non-complying authorities and take necessary action.

The conclusions reached after the analysis of the various decisions are as follows:

Upon analysing 4119 decisions pertaining to different public departments and ministries it was observed that 2883 number of cases were relating to personal information and 1308 decisions were related to public information. Out of the following, 1179 cases were found to have been in violation of the Section 4 of the RTI Act, 2005.

Thank You